W.P.No.2287 of 2021
& WMP.No.26234 of 2021

THE HON'BLE ACTING CHIEF JUSTICE
and
P.D.AUDIKESAVALU,J.

(Order of the Court was made by the Hon'ble Acting Chief Justice)

Arguments were heard at length.

2. Let the petition be listed on 12.1.2022.

3. In the meanwhile, we request all the lawyers to make their suggestions within the framework of the Rules as to how they can take care of stray dogs in best possible manner and at the same time, to evolve a trial for sterilization through the Municipal Corporation. The suggestions shall incorporate all conditions to be taken note of while giving effect to the Rules through the Municipal Corporation.

4. Till the next date of hearing, the Municipal Corporation, Chennai is directed to visit the Indian Institute of Technology Campus where the dogs are kept, so that they can take care of those dogs and at the same time, release them if they are fit for appropriate areas
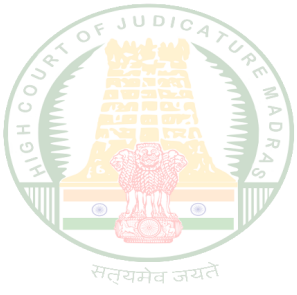
without objection of the residents of that area or elsewhere, with proper monitoring of those dogs. Appropriate treatment shall be given to the dogs, which are not in fit condition or having poor medical condition, in the veterinary hospital under the supervision of the Municipal Corporation and after they are declared to be fit after the treatment, a decision shall be taken to set them free or release again to appropriate area where they may survive without any difficulty.

5. The learned Standing Counsel appearing for the Indian Institute of Technology, Madras has intimated that now, there are 22 dogs under observation and rehabilitation.

6. Those 22 dogs shall be set free or taken care of by the Municipal Corporation.

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(M.N.B., ACJ)   (P.D.A., J.)
09.12.2021

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RS

M.N.BHANDARI, ACJ
and
P.D.AUDIKESAVALU,J.

RS

<u>W.P.No.2287 of 2021 &
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09.12.2021